

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.124  
C.P.(IB)/259(AHM)2021

**Order under Section 9 IBC**

**IN THE MATTER OF:**

DDB Mudra Pvt Ltd

.....Applicant

V/s

VNKC Agrocom Pvt Ltd

.....Respondent

**Order delivered on ..06/04/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Adv. Mr. Rohit Patil

For the Respondent :

**ORDER**

This application is filed under Section 9 of the Insolvency and Bankruptcy Code, 2016.

We have perused the record. This application is filed on 26<sup>th</sup> October, 2021.

The default amount is stated to be **Rs.57,23,175/-** which is less than Rupees One Crore. As per the Notification of the Ministry of Corporate Affairs, New Delhi, dated 24<sup>th</sup> March, 2020 read with Section 4 of the IBC, 2016, this application is below threshold and not maintainable. We are supported by the judgment of the Hon'ble NCLAT dated 25<sup>th</sup> October, 2021 passed in the matter of **Jumbo Paper Products Vs. HansrajAgrofresh Pvt. Ltd.** Accordingly, **C.P.(IB)/259(AHM)2021 stands dismissed and disposed of.**

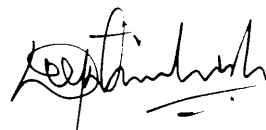
However, the issue in said judgment of Hon'ble NCLAT is pending for decision before the Hon'ble Supreme Court. Hence, subject to the outcome of the decision of the Hon'ble Supreme Court the applicant is at liberty to revive/restore this application.



The learned counsel for the Applicant also submitted that they have filed E-copy of pursis for withdrawal of the IB Application which is <sup>not</sup> required to be considered as the order of dismissal is already passed as above.



**(AJAI DAS MEHROTRA )  
MEMBER (TECHNICAL)**



**(DR.DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Swetambary